

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 2**  
**(IB)-1273(PB)/2018**

**IN THE MATTER OF:**

Canara Bank

.... Applicant/petitioner

Vs.

Konkan LNG Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 26.09.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

**PRESENTS:-**

For the Petitioner/Applicant: -

For the Respondent(s):

Ms. Ranjana Roy Gawai & Ms. Aayushi Singh, Advs.

**ORDER**


At the outset Ms. Ranjana Roy Gawai, Ld. Counsel for the non applicant-petitioner has brought to our notice an order dated 11.09.2018 passed by the Hon'ble Supreme Court. The operative part of order reads as under:-

**“WRIT PETITION (C) NO. 1086/2018**

Issue notice.

Status quo, as of today, shall be maintained in the meantime. List all these petitions for final disposal on Wednesday, the 14<sup>th</sup> November, 2018.”

In view of the above we are not inclined to entertain the petition at this stage as per the order of the Supreme Court status quo is

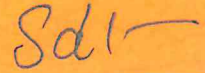
  


required to be maintained. If so advised the petitioner may approach the Hon'ble Supreme Court for any relief which they desire to obtain.

Dismissed as not maintainable at this stage.



**(M.M.KUMAR)**  
**PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

26.09.2018  
Ritu Sharma